

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/271/ (IB)/2017  
NAME OF THE PETITIONER(S) : ULTRATECH CEMENT LTD  
NAME OF THE RESPONDENT(S) : LAND MARK HOUSING PROJECTS CHENNAI PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	A. Vidya For M/s. King & Partridge	Counsel for Petitioner	<i>[Signature]</i>
2.	A. Abdul Rahman. M/s. NATHAN & ASSO.	Counsel for Respondent	<i>[Signature]</i> 15/12/17

**ORDER**

Counsels for both the parties are present. Counsel for Corporate Debtor has filed revised memo schedule for payment and the same is taken on record; copy of which is given to the other side. Counsel for the Applicant admitted that the amount shown is the principal amount, however, he has strong objection with regard to the non-payment of the interest thereon. Counsel for the Corporate Debtor submitted that time be granted to seek instructions in relation to the payment of the interest. Based on the submissions of the Counsel for the Corporate Debtor, the Corporate Debtor is directed to reach out to the Petitioner for negotiation in relation to the interest part of the demand and report the outcome to this Bench. Counsel for the Corporate Debtor is directed to bring the DD to the tune of Rs.3 lakhs on next date of hearing. Put up on 18.12.2017 at 10.30 A.M.

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MEMBER (JUDICIAL)

ghk